

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

CP/CA. No. 1161/2016

IN THE MATTER OF:

M/s Gac Logistics Pvt. Ltd. APPLICANT / PETITIONER
Vs
M/s AI Nafees Frozen Foods Exports PvtLtd RESPONDENT

SECTION:

Under Section 433(e), 434

Order delivered on 06.09.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

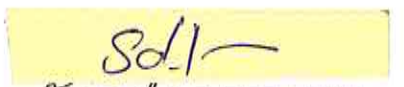
**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**


For the APPLICANT / PETITIONER :- Mr. K. Datta, Advocate
Mr. Piyush Singh, Advocate
Mr. Shantanu Parashar, Advocate

For the RESPONDENT :- Mr. Harsh Khanna, Advocate
Mr. Vivek Jain, Advocate
Ms. Manasi Agrawal, Advocate

ORDER

Learned Counsel for the petitioner and Respondent / Corporate Debtor are present. The agreement which is pointed out by the Learned Counsel for the Respondent, which has been enclosed in the petition was filed before the Hon'ble High Court at page nos. 111 to 114 as annexures P-6 is assailed by the Corporate Debtor as manipulated. Since the file is transferred case from Hon'ble High Court of Delhi by virtue of Notification dated 07.12.2016 and a continuation of the same in order ^{to} eschew any doubt the Petitioner is directed to produce the original of the agreement dated 01.11.2015 enclosed as Annexure P-6 on or before the next date of hearing which is fixed on 12th September 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**